

**Central Administrative Tribunal
Lucknow Bench, Lucknow**

Original Application No. 332/00035/2020

This, the 24th day of January, 2020

Hon'ble Ms. Jasmine Ahmed, Member (Judicial)

Aditya Singh, aged about 26 years S/o Late Keshav Prasad Singh, resident of Village - Duhiyan, Post - Lalpur Tikar, Policy Station-Khorabar, District- Gorakhpur, presently residing at 569K/81, Sneh Nagar, Lucknow.

..Applicant

By Advocate : Sri Dharmendra Awasthi for Sri Ajay Pratap Singh.

Vs.

1. Union of India through the Secretary, Ministry of Communication, Department of Posts, Govt. of India, New Delhi.
2. The Chief Post Master General, U.P. Circle, Lucknow.
3. Assistant Director (Recruitment), Office of the Chief Post Master General, U.P. Circle, Lucknow.
4. Post Master General, Gorakhpur Region, Gorakhpur.
5. Superintendent Railway Mail Services, G Mandal, Gorakhpur.

.....Respondents

By Advocate: Sri Surya Bhan Singh.

Order [Oral]

By Hon'ble Ms. Jasmine Ahmed, Member (Judicial)

This is a third round of litigation. It is seen that on the first round of litigation, the respondents were directed to consider the case of the applicant for grant of compassionate appointment. The consideration was not done in proper way, so the applicant again preferred another Original Application before this Tribunal bearing OA No. 275 of 2019, therein the main contention of the learned counsel for the respondents was that the applicant had approached this Tribunal after a long gap of 07 years, to which the Tribunal's finding was that the delay is attributed to the respondents not at all upon the applicant. Hence, this Tribunal

again directed the respondents to reconsider the case of the applicant for grant of compassionate appointment vide its order dated 17.05.2019. In pursuance of the order dated 17.05.2019 passed by this Tribunal, the respondents have come out with the order dated 26.11.2019 wherein the respondents stated that they have considered the case of the applicant and after consideration, the applicant has been able to obtain 58 merit points wherein the last selected candidate who was appointed has obtained 68 merit points. Accordingly, the candidate, who obtained 68 merit points obviously in better position than the applicant herein.

2. Learned counsel for the applicant states that the points attributed to the applicant is without any reason or without any breakup and does not give any idea to the applicant how the financial position of the applicant has been considered vis-a-vis other candidates were also in the queue for grant of compassionate appointment.

3. Learned counsel for the respondents states that the case of the applicant was considered and he obtained only 58 merit points wherein the selected candidate who has been granted compassionate appointment has got 68 merit points. Accordingly, nothing wrong has been done in the impugned order.

4. Heard the learned counsel for the parties and perused the records.

5. In my considered view that the applicant is always having a right to know how his case has been considered vis-a-vis other candidates. Accordingly, the respondents are directed to provide the necessary documents through which the case of applicant has been reconsidered vis-a-vis other candidates who were on the same footing alongwith the applicant within a period of six weeks from the date of receipt of certified copy of the order. It is made clear that nothing has been commented on the merits of the case.

6. With the above observations and direction, the OA stands disposed of. There shall be no order as to costs.

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Member (Judicial)